

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT)(Insolvency) No. 22 of 2020

IN THE MATTER OF:

Bharat Heavy Electricals Ltd.

...Appellant

Vs

Anil Goel, Liquidator of Visa Power Ltd & Anr.

....Respondents

Present:

**For Appellant: Mr. Punit Tyagi and Ms. Swastika Chakravarti,
Advocates**

**For Respondents: Mr. Gaurav Mitra and Mr. Kanishk Khetan,
Advocate for Respondent No. 1**

**Mr. Ramji Srinivasan, Sr. Advocate along with Mr.
Abhijit Sinha, Mr. Kumarjit Banerjee and Mr.
Jaspal Singh, Advocates for Respondent No. 2**

**Mr. Kamesh Vedula, Mr. Rishab Kapoor, Mr.
Aditya Shukla and Ms. Shikha Singh, Advocates.**

ORDER

12.02.2020 Heard learned Counsel for the Appellant in part. Learned Counsel is pointing out various portions of the Impugned Order claiming that the Liquidator in the matter did not act as per provisions of Insolvency and Bankruptcy Code, 2016 and the Adjudicating Authority noted various wrong doings.

Learned Counsel for the Appellant may prepare brief chart without comments culling out specific portions from the Impugned Order referring to paragraph numbers in support of above submissions.

Learned Counsel for the Liquidator, who wants to claim denials, is yet to be heard.

List the Appeal for further hearing in 'Orders' category on **28th February, 2020 at 12.00 Noon.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Justice Anant Bijay Singh]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)